

- (ii) The Mineral Concession (Ninth Amendment) Rules, 1963 published in Notification No. G.S.R. 1685 dated the 26th October, 1963.

[Placed in Library. See No. LT-2035/63.]

(2) to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Corporation.

[Placed in Library. See No. LT-2283/64.]

**JUTE (LICENSING AND CONTROL) THIRD AMENDMENT ORDER ETC.**

**The Minister of International Trade (Shri Manubhai Shah):** I beg to lay on the Table a copy each of the following papers:—

- (i) The Jute (Licensing and Control) Third Amendment Order, 1963 published in Notification No. S.O. 3423 dated the 14th December, 1963, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-2284/64.]

- (ii) The tea (Second Amendment) Rules, 1963 published in Notification No. G. S. R. 1936 dated the 21st December, 1963, under sub-section (3) of section 49 of the Tea Act, 1953.

[Placed in Library. See No. LT-2285/64.]

- (iii) Certified Accounts of the Coir Board, Ernakulam, for the year 1962-63 and Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.

[Placed in Library. See No. LT-2286/64.]

**GRANT OF LOAN TO LICENSED SALT MANUFACTURERS (AMENDMENT) RULES**

**The Minister of International Trade (Shri Manubhai Shah):** On behalf of Shri Kanungo I beg to lay on the Table a copy of the Grant of Loans to Licensed Salt Manufacturers (Amendment) Rules, 1964 published in Notification No. G. S. R. 151 dated the 1st February, 1964 under sub-section (3) of section 6 of the Salt Cess Act, 1953. [Placed in Library. See No. LT-2287/64].

**DELHI ELECTORAL COLLEGE (ELECTION OF MEMBERS) AMENDMENT RULES**

**The Deputy Minister in the Ministry of Law (Shri Bibudhendra Misra):** I beg to lay on the Table a copy of the Delhi Electoral College (Election of Members) Amendment Rules, 1964 published in Notification No. S.O. 330 dated 21st January, 1964, under sub-section (3) of section 28 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-2288/64].

12.19 hrs.

**BUSINESS OF THE HOUSE**

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 17th February, 1964, will consist of:

- (i) Further discussion of the Motion of Thanks on the Ad-